

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case(AT) No.20 of 2019  
In  
Company Appeal (AT) (Insolvency)No. 338 of 2018**

**IN THE MATTER OF:**

**Maheshwari Industries**

**.....Applicant**

**Vs.**

**Mr. R.K. Jain**

**.....Contemnor**

**Present :**

**For Appellant:**

**Mr. Anish Agarwal, Mr. Tandon, Mr. Shriman Kumar,  
Mr. Ankit Singh, Mr. Ishkarana Singh, Mr. Mohit  
Prasad, Advocates**

**O R D E R**

**08.08.2019** - Let notice be issued on the Respondents by speed post. Requisite along with process fee, if not filed, be filed by 9<sup>th</sup> August, 2019.

After receipt of reply, this Appellate Tribunal will decide whether to initiate contempt proceedings or not.

Post the case for 'admission' (fresh case) on **4<sup>th</sup> September, 2019** on the top of the list.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk